

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.13/MP/2024

Subject : Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

Petitioner : Tata Power Renewable Energy Limited (TPREL).

Respondents : Western Regional Load Dispatch Centre (WRLDC) and Ors.

Petition No. 39/MP/2024

Subject : Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1(7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

Petitioner : Electro Solaire Private Limited (ESPL).

Respondents : Western Regional Load Dispatch Centre (WRLDC) and Ors.

Date of Hearing : **26.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Suhael Buttan, Advocate, TPREL & ESPL
Ms. Priya Dhankar, Advocate, TPREL & ESPL
Shri Nikunj Bhatnagar, Advocate, TPREL & ESPL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Shri Anuj Bhave, Advocate, WRLDC
Shri Gajendra Sinh Vasava, WRLDC

Record of Proceedings

At the outset, the learned proxy counsel for the Respondent, WRLDC, requested a short adjournment on the grounds of the non-availability of the arguing counsel.

2. Learned counsel for the Petitioners submitted that the Respondent, WRLDC, had not filed its reply in Petition No. 39/MP/2024. In response, learned counsel for Respondent WRLDC submitted that since both Petition Nos.13/MP/2024 and 39/MP/2024 are connected with Petition No. 126/MP/2024 and the Respondent WRLDC has filed its reply in Petition No. 126/MP/2024, the same reply may be considered in both the present matters as well.
3. Considering the request of the learned counsel for Respondent, WRLDC, which was not objected to by the learned counsel for the Petitioners, the Commission adjourned the matters.
4. The Commission directed the Petitioners to submit on an affidavit within two weeks the present status of compliance with the CEA (Technical Standards for Connectivity to the Grid) Regulations 2007 and amendment thereof.
5. The Commission directed the WRLDC to provide the following information in both the Petitions on an affidavit within two weeks:
 - (a) Whether at present the Petitioner's Project is complying with the CEA (Technical Standards for Connectivity to the Grid) Regulations, 2007 and amendment thereof; and
 - (b) Whether WRLDC has received any reply from the CEA against WRLDC's letter dated 27.2.2024 regarding the applicability of the direction vide CEA's letter dated 30.11.2023 to all the solar plant developers in Radhanesda solar power park and not limited to the GSECL, if yes, submit the copy of the same.
6. These matters, along with **Petition No. 126/MP/2024**, will be listed for the hearing on **6.2.2025**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)